

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 129/93

199

DATE OF DECISION 22-1-1993

P Shaikkoya _____ Applicant (s)

Mr KP Dandapani _____ Advocate for the Applicant (s)

Union of India rep. by the
Secretary, Ministry of Home
Affairs, New Delhi & others _____ Respondent (s)

Mr NN Sugunapalan _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP Mukerji, Vice Chairman
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

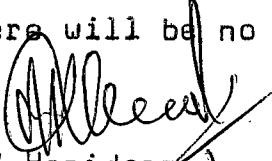
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We have heard the learned counsel for both the parties on this application in which the applicant, the second son of the deceased employee of Lakshadweep Administration who died ^a _a has on 5.9.1987, sought ^{for} compassionate appointment. The matter has been under correspondence with the Administration since 1991, when the applicant applied for such appointment. In response to the representation of the applicant, a reply was given to him by Respondent-3 by letter dated 8.1.92 at Annexure-IV. On further representation by the applicant, the respondents ^{now} _a sought clarification by letter dated 3.6.92 at Annexure-VI. This was given ^a _a. No further communication has been received by the applicant so far.

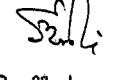
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2 When the case was taken up for admission to-day, the learned counsel for the applicant prayed that the applicant would be satisfied if a direction is given to the respondents to dispose of the representation of the applicant dated 19.8.91 referred to at Annexure-~~II~~ by a speaking order. Accordingly, we admit the application and dispose of the same with direction to Respondent-1 to dispose of the application of the applicant for compassionate appointment dated 19.8.1991 by a speaking order within a period of two months from the date of communication of this judgment. However, the applicant will be at liberty to approach this Tribunal, if so advised, in accordance with law in case he is aggrieved by the outcome of this his application dated 19.8.91.

3 There will be no order as to costs.


(AV Haridasan)

Judicial Member


SP Mukerji
Vice Chairman

22-1-1993